

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/196(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	ANVIL INVESTMENTS PVT LTD VS JHARKHAND BIJLI VITRAN NIGAM LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Rohit Kumar Keshri, Adv.] For the Operational Creditor

Mr. Ankit Chaurasia, Adv.]

Mr. Sachin Kumar, AAG] For the Corporate Debtor

Ms. Amrita Pandey, Adv.]

Mr. Akash Sharma, Adv.]

ORDER

1. Learned Counsel for the Operational Creditor present. Learned Additional Advocate General, Jharkhand, Ranchi for the Corporate Debtor present.
2. Learned Counsel Mr. Rohit Kumar Keshri appearing on behalf of the Operational Creditor brings to our notice a recent decision of the Hon'ble Apex Court in the present matter.
3. The Corporate Debtor submits that they have preferred a writ petition before the Hon'ble High Court of Jharkhand, Ranchi which has been dismissed and, thereafter, they have preferred a revisional application that is pending.
4. Let copy of this decision be furnished upon the learned Counsel for the Corporate Debtor to obtain instruction before the next date.
5. Parties are directed to file written notes of arguments before the next date of hearing.
6. List this matter for arguments on **12th June, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**